

Mr. Speaker: I will call this day after tomorrow. Let us know what is exactly the situation. On the one side it is said that proper steps have not been taken to safeguard the people or prevent the people from rushing. In spite of the best efforts passengers may rush on such occasions and it may be very difficult and beyond control. Let us know the full facts. Let the hon. Minister just make a report to the House of whatever facts he is able to gather by day after tomorrow. This matter may lie over.

Shri M. Elias (Howrah): Just now the hon. Home Minister said that nobody has witnessed these things. These things have occurred in my constituency. I was present there and I was invited to participate in that ceremony. But, I could not go. When I come there to come to Delhi, at that time, I heard from the railway staff and other people. There was a lot of commotion. The preparations for the inauguration were going on for the last 10 or 15 days and police parade was going on for the last six days. The police could not take full precautions to hold this ceremony properly. They could not check the people from boarding the train. Some compartments were completely vacant. They could easily be accommodated in these compartments. The officers who were in the compartment did not allow the people when they boarded the train, holding the handle outside. Therefore, I want to protest, because we have witnessed what happened there. I do not know how many people have died by this time, because the injuries to some were very serious.

Mr. Speaker: Order, order. I have adjourned it to day after tomorrow. How has this hon. Member enlightened this House by saying some people might have died. We want to know how many have died. There is no good arguing over this matter.

Shri Biren Roy (Calcutta-South-west): The railway police is under the

Central Government and not under the Bengal Government.

Mr. Speaker: Order, order. I am not disposing of it now.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1957, agreed without any amendment to the Indian Railways (Amendments) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 6th December, 1957."

MINES AND MINERALS (REGULATION AND DEVELOPMENT) BILL

REPORT OF JOINT COMMITTEE

Shri C. R. Pattabhi Raman (Kumbakonam): I beg to present the Report of the Joint Committee on the Mines and Minerals (Regulation and Development) Bill, 1957.

PREVENTION OF DISQUALIFICATION (AMENDMENT) BILL*

The Minister of Law (Shri A. K. Sen): Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Disqualification Act, 1953.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Disqualification Act, 1953."

The motion was adopted.